

THE HIGH COURT OF KERALA

A7- 127 /2020

Kochi : 682 031  
Dated : 05.06.2020

NOTICE

Sub:- COVID 19 pandemic -partial relaxations on the restrictions to enter the High court- reg

Ref:- High Court Notice of even no. dated 16.05.2020

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In partial modification of the notice cited the restrictions to enter the High Court, imposed in the wake of the spread of the COVID-19 pandemic, certain relaxations are given with immediate effect as follows :-

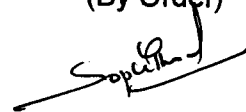
- (I) Kerala High Court Advocates' Association hall and the dining hall, used by Advocates will be allowed to open. The number of Advocates coming to the association and dining halls shall be restricted to the minimum so that social distancing norms are fully observed.
- (II) Advocate clerks' rooms will be allowed to open, but not more than 40 registered clerks shall not be present in the room at a time.

Members of the High Court Advocates' Association and Advocate Clerks' Association shall strictly adhere to the above restrictions, and any violation shall entail withdrawal of the permission.

Further, with regard to parking of cars, one more row of cars will be allowed in the southern side courtyard of the High Court building without causing obstruction in any way to the passage of vehicles such as Ambulance, Fire Engine etc. from Gate No. 1 to Gate No. 3 at all times.

All other regulations and restrictions with respect to the entry of Advocates, Advocate clerks, litigants and staff shall continue until further orders.

(By Order)



Sophy Thomas  
Registrar General

To

The Advocate-General, Ernakulam.  
The Director General of Prosecutions & State Public Prosecutor Ernakulam.  
The Additional Advocate-General, Ernakulam. (2)  
The Additional Director General of Prosecutions, Ernakulam.  
The President, Kerala High Court Advocates' Association, Ernakulam.

p.t.o

The Vice-Presidents, Kerala High Court Advocates' Association Ernakulam.(2).  
The State Attorney, Advocate-General's Office, Ernakulam.  
The Secretary, Kerala High Court Advocates' Association, Ernakulam.  
The General Secretary, Kerala High Court Senior Advocates' Association, Ernakulam.  
The Secretary, Indian Law Institute, Ernakulam  
The Senior Standing Counsel, Government of India (Taxes),Ernakulam.  
The Assistant Solicitor General of India, Ernakulam.  
The Chairman, Bar Council, Ernakulam  
The President, Kerala Federation of Women Lawyers, Ernakulam.  
The President, Kerala High Court Advocates' Clerks' Association,Ernakulam.  
The Director, Kerala Judicial Academy, Athani.(He shall bring the matter to the notice of the Chairperson, KJA)  
The Member Secretary, Kerala State Legal Services Authority, Ernakulam.  
The Director, Kerala State Mediation and Conciliation Centre Ernakulam.  
The Joint Registrars, High Court.  
The Deputy Registrars, High Court.  
The Secretary, High Court Legal Services Committee, Ernakulam.  
The Deputy Director, Kerala Judicial Academy, High Court.  
The Private Secretary to the Chief Justice, High Court.  
The Protocol Officer, High Court.  
The Public Relations Officer, High Court.  
The Assistant Registrars,High Court.  
The Chief Librarian, High Court.  
The Court Officer to the Chief Justice, High Court.  
The Private Secretaries to Judges, High Court.  
The Security Officer, High Court.  
The Confidential Assistants to the Registrars and Addl. Registrar (GA), High Court.  
The IT Section, High Court (They shall publish the notice in the High Court website)  
The 'J' and 'PRO' Sections.  
The Admn. Records Section, High Court  
The Notice Board, High Court  
The File/Stock File.

**Copy submitted to:-   The Honourable the Chief Justice  
&  
The Honourable Judges**